

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.136/2016  
RT CP (CAA) No.190/Chd/Hry/2017**

In the matter of Scheme of Amalgamation between:

Biomet Orthopaedic India Pvt.Ltd. ....Petitioner No.1 / Transferor  
Company.

And.

Zimmer India Pvt.Ltd. ....Petitioner No.2 / Transferee  
Company.

Present: Mr.Pranav Vyas, Advocate with Mr.Sahil Sharma,  
Advocate for petitioner companies.  
Mr.M.S.Pachouri, Registrar of Companies, Punjab and  
Chandigarh.  
Mr.Deepankur Sharma, Advocate for Regional Director  
and Official Liquidator.

As per office report, response on behalf of the transferor  
company to the report of Official Liquidator has been filed vide diary  
No.1801, dated 25.05.2018.

The arguing counsel for petitioners is stated to be not  
available due to some personal difficulty and seeks adjournment.

List the matter for arguments on 10.07.2018. Learned  
counsel appearing for the petitioners' counsel submits that the petitioners  
may file additional documents, if required. Let the same be filed within three  
weeks with copy advance to the Regional Director and the Official  
Liquidator.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)  
Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

May 29, 2018.  
Ashwani